NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CA 85/2017 IN CA(CAA)No.2/Chd/Pb/2017

In the matter of:

Sections 230-232 of the Companies Act, 2013

AND

In the matter of:

A composite Scheme of Arrangement and Amalgamation between:

Fortis Healthcare Limited ... Demerged Company

AND

SRL Limited Amalgamating Company

AND

Fortis Malar Hospital Limited Resulting/Amalgamated Company

Present: Mr. Anand Chhibbar, Sr. Advocate with Mr Gyanendra

Kumar, Ms Shikha Tandon, Advocates for the applicant-

companies

Mr.Rajiv Atma Ram, Sr.Advocate with Mr.Manish Jain, Mr.Jasdev Singh Mehndiratta and Ms.Divya Sharma, Mr.Keshav Raychanduri, Advocates for Intervener.

Mr.Deepankur Sharma, Advocate for Official Liquidator and Regional Director, Northern Region, Ministry of Corporate

Affairs.

Learned Senior Counsel for Intervener has handed over copy of the order dated 11 08 2017 passed by the Hon'ble Supreme Court in SLP No.(C) 20147/2017 along with copy of additional affidavit. The same be taken on record. Copies have been supplied to learned Senior Counsel for the petitioner. Heard on aspect of proceeding further in view of the orders of the Hon'ble Supreme Court. Adjourned for order on this issue on 21.08 2017.

(Justice R.P.Nagrath) Member (Judicial)

August 16, 2017